

**Supplementary Constitution of Benches at Lucknow Bench of
the Court with effect from 5 September, 2014**

1	Hon. Imtiyaz Murtaza, J. Hon. Shri Narayan Shukla, J.	<ul style="list-style-type: none"> (i) Public interest litigation; (ii) Environmental matters; (iii) Contempt appeals; (iv) Criminal contempt; (v) Habeas Corpus writs [except matters relating to detention under NSA, COFEPOSA, etc]; (vi) Criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 1986; (vii) Capital sentence cases; (viii) Writs relating to disputes of street vendors/hawkers/ implementation of 2009 policy for orders, admission and hearing including bunch cases.
2	Hon. Ravindra Singh, J. Hon. Ashwani Kumar Singh, J.	<ul style="list-style-type: none"> (i) Criminal writs; (ii) Appeals arising from POTA; (iii) Criminal revisions; (iv) Government criminal appeals; (v) Application for leave under section 378(4) Cr.P.C.; (vi) Habeas Corpus writs relating to detention under NSA, COFEPOSA, etc; (vii) Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis upto 31 December 1985 for orders, admission and hearing including bunch cases.
3	Hon. Dr. D.K. Arora, J.	<ul style="list-style-type: none"> (i) Service writs relating to Government Service; (ii) Service writs of employees of High Court, Subordinate Court; for orders, admission and hearing including bunch cases.
4	Hon. D. K. Upadhyaya, J.	<ul style="list-style-type: none"> (i) Civil contempt matters; (ii) First appeals; (iii) Civil revisions; (iv) Small Cause Courts revisions; (v) All civil matters cognizable by Single Judge; (vi) Matters under Article 227 of Constitution of India; (vii) Listed miscellaneous writs (except miscellaneous writs relating to education and society matters) upto 31 December 2009 for orders, admission and hearing including bunch cases.
5	Hon. B. Amit Sthalekar, J.	<ul style="list-style-type: none"> (i) Service writs other than those relating to Government service; (ii) Writs relating to tax, excise and central taxation; (iii) Matters under section 11 of Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases. (iv)

6	Hon. Vishnu Chandra Gupta, J.	(i)	Fresh and listed: First appeals from orders for orders, admission and hearing including bunch cases.
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BY ORDER OF HON'BLE THE CHIEF JUSTICE
04-09-2014